

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Applicant/petitioner

Vs.

Praveer Construction Pvt. Ltd.

.... Respondent

Under Section 7 of (IBC)

Order delivered on 28.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

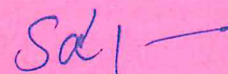
For the applicant -

ORDER

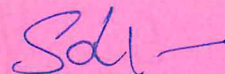
At request of the Liquidator on the ground in case six months period is extended for liquidation, the company would be in a position to complete the liquidation process.

In view thereof, liquidation period is extended for another six months from 27.09.2020.

Accordingly, IA-4007/2020 is hereby **allowed**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)